COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 54 OF 2018

Dated: 10th April, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member

Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Jaiprakash Power Ventures Limited Appellant(s)

Vs.

Madhya Pradesh Electricity Regulatory Commission & Respondent(s) Ors.

Counsel for the Appellant(s) : Mr. Pratyush Singh

Mr. Somesh Shrivastva

Counsel for the Respondent(s) : Ms. Aradhna Tondon

Ms. Mandakini Ghosh for R-1

Mr. Pramhans for

Mr. Ashish Anand Barnard for R-2

<u>ORDER</u>

The learned counsel, Ms. Aradhna Tondon, accepts notice on behalf of the first Respondent, and the learned counsel, Mr. Pramhans, accepts notice on behalf of the second Respondent. They pray for four weeks' time to file their replies in the matter.

Submissions made by the learned counsel appearing for the first and the second Respondents, as stated above, are placed on record.

The learned counsel appearing for the first and the second Respondents are permitted to file their replies in this matter by 09.05.2018. Thereafter, rejoinder, if any, may be filed by 24.05.2018 after duly serving copy on the other side.

List this matter on <u>29.05.2018</u>, as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member

(Justice N. K. Patil)
Judicial Member